

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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The Meeting No.01/AM-19 dated 12.04.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 16.04.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
5.	Shri S.K. Mohapatra, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.26/AM-17 held on 28.03.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. No.01/AM-19 dated 12.04.2018 was taken up for discussion in meeting actually held on 16.04.2018 and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER** : 1/84-ALC3/2018 **MEETING DATE** : 12.04.2018

1	<b>Case No.:</b> 21/12/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 10.05.2018
<b>Decision</b> : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. O/o the Textile commissioner, Mumbai had informed that they are finalizing cases and comments will be sent shortly. TC, Mumbai requested to expedite the matter. The case stands deferred for re-listing on 10.05.2018.				

2	<b>Case No.:</b> 29/20/84-ALC3/2016	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 10.05.2018
<b>Decision</b> : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee had allowed personal hearing to firm with direction to bring 12"x12" sample of the carpet alongwith calculation details for finalization of the case. The case stands deferred for re-listing on 10.05.2018.				

3	<b>Case No.:</b> 62/20/84-ALC3/2016	Party Name:CGNNOISSEUR FASHIONS	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
	HQ File	RLA File	Lic.No/Date:0410162348	



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:01/84/050/00405/AM17/	:04/24/040/00114/AM17/	05.10.2016
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**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No.W21170146001-0, W21170146002-0, W21170146003-0, W11170151001-0, W11170151002-0, W11170151003-0, W21170126001-0, W21170126002-0& W21170126003-0 . GSM should match in import and export.  
RA may take suitable consequential action subject to other usual condition.

<b>Case No.:</b> 36/20/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and Committee decided to allow the firm personal hearing to firm with direction to bring the sample export product, details of wastage at each stage for finalization of the case. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:</b> 23/22/84-ALC3/2016	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and heard representative firm who appeared alongwith sample, CAD and wastage calculations before the Norms Committee. Committee after due deliberation decided to **ratify** the norms for the above advance authorisation as under:

S. No.	Export Item	Quantity (in numbers)	S. No.	Import Items	Quantity allowed
1.	FR Projob Trouser with Hanging Pockets Style No. 8503	500.00 Numbers	1.	Fabric Navy, Quality-4965, Q5B6, Shade-BL2545/3, 55% Modacrylic, 44% Cotton & 1% Antistatic Finished Fabric, 310gsm (+/- 10%), width-150cm	1.65 Sqm per piece
			2.	Fabric Hi-vis Yellow, Quality-4965, Q5B6 Shade-YE8947/S 55% Modacrylic, 44% Cotton & 1% Antistatic Finished Fabric, 310gsm (+- 10%), width-150cm	1.9519 Sqm per piece
			3.	Reflective Band-TAPE (REFL.TAPE SILVER FL.RET), (Art. 9801.050/9801.070) 50/70 MM, width-50/70mm	2.94 M per peice
			4.	TAGS - H. TAG	Net to Net
			5.	Buttons: RHK38650 -Jeans Button w/Plain Aluminium Nail w/Engraved Logo "PRO JOB" and Normal Shank,	as per General Note



		Anti Brass w/n, 17mm	Textile and Leather products.
	6.	Buttons: RHK38649 -Metal Snap Button w/405 w/Engraved Logo "PRO JOB", (Full set, consists of 4-Parts)Anti Brass w/n, 24L	
	7.	Fastners :PP5 - Plastic Washer, PP5	
	8.	ZIP FASTNER (BRASS) (PABC 56)-FR(ARAMID) #5 P TYPE ANTIQUE BRASS CLOSED END ZIPPERS WITH FIRE RETARDANT TAPE. M56-1P50, #5 METAL AUTO LOCK SLIDER WIDEAL LOGO PULL IN IPso FINISH, Navy Tape (ILD0921/16), size: 6" to 7.5")	

GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:29/22/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	Approved
HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as under:-

6	S. No.	Export Item	Quantity (in numbers)	S. No.	Import Items	Quantity allowed
	1.	Pant 55% Cotton & 45 % Polyester, 265GSM 10% +/-	8000.00	1.	Fabric 55% Cotton & 45 % Polyester, 265GSM 10% +/- Width 1.47 Mtrs	As applied
	2.	Jacket 55% Cotton & 45 % Polyester, 265GSM 10% +/-	8000.00	2.	Reflective Tape	Net to Net with+1% wastage
	3.	Bib Pant 55% Cotton & 45 % Polyester, 265GSM 10% +/-	500.00	3.	Button	Net to Net

GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:51/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	Approved
7 HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for the

following export items:-

Sl. No.	Export Item Name.	Qty (in numbers)
1	GIRLS SHORTS (Style No CX8-7163978) MADE OF 75% VISCOSE 25% POLYESTER WOVEN DYED FABRIC GSM 140 (TOLERANCE + OR - 10%)	2121.000
2	GIRLS ROMPER (Style No CX8-7163980) MADE OF 75% VISCOSE 25% POLYESTER WOVEN DYED FABRIC GSM 140 (TOLERANCE + OR - 10%)	1600.000
3	GIRLS PANT (Style No CX8-7164195) MADE OF 75% VISCOSE 25% POLYESTER WOVEN DYED FABRIC GSM 140 (TOLERANCE + OR - 10%)	7325.000
4	GIRLS PANT (Style No CT8-7164196) MADE OF 75% VISCOSE 25% POLYESTER WOVEN DYED FABRIC GSM 140 (TOLERANCE + OR - 10%)	1710.000
5	BABIES GARMENT - PANT (Style No CT8-7164196) MADE OF 75% VISCOSE 25% POLYESTER WOVEN DYED FABRIC GSM 140 (TOLERANCE + OR - 10%)	1290.000
6	GIRLS ROMPER (Style No CT8-7163993) MADE OF 75% VISCOSE 25% POLYESTER WOVEN DYED FABRIC GSM 140 (TOLERANCE + OR - 10%)	3250.000
7	BABIES GARMENT - ROMPER (Style No CT8-7163993) MADE OF 75% VISCOSE 25% POLYESTER WOVEN DYED FABRIC GSM 140 (TOLERANCE + OR - 10%)	2210.000
8	GIRLS DRESS (Style No CX8-7164155) MADE OF 75% VISCOSE 25% POLYESTER WOVEN DYED FABRIC GSM 140 (TOLERANCE + OR - 10%)	6107.000
9	GIRLS DRESS (Style No CT8-7164208) MADE OF 75% VISCOSE 25% POLYESTER WOVEN DYED FABRIC GSM 140 (TOLERANCE + OR - 10%)	1193.000
10	BABIES GARMENT - DRESS (Style No CT8-7164208) MADE OF 75% VISCOSE 25% POLYESTER WOVEN DYED FABRIC GSM 140 (TOLERANCE + OR - 10%)	733

GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

8	Case No.:54/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	Approved
	HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to <b>ratify</b> the norms for the above advance authorisation as applied for as per CAD for the following export items:-				
	Sl.	Export Item Name	Qty(in	



No.		Numbers)
1	GIRLS SKIRTS (Style No CT8-7164039) MADE OF 100% COTTON DENIM FABRIC GSM 62 (TOLERANCE + OR - 10%)	2052.000
2	BABIES GARMENT - SKIRT (Style No CT8-7164039) MADE OF 100% COTTON DENIM FABRIC GSM 62 (TOLERANCE + OR - 10%)	1459.000
3	GIRLS ROMPER (Style No CT8-7163997) MADE OF 100% COTTON DENIM FABRIC GSM 62 (TOLERANCE + OR - 10%)	1787.000
4	BABIES GARMENT - ROMPER (Style NO CT8-7163997) MADE OF 100% COTTON DENIM FABRIC GSM 62 (TOLERANCE + OR - 10%)	1217.000
5	GIRLS SKIRTS (Style No CT8-7164034) MADE OF 100% COTTON DENIM FABRIC GSM 62 (TOLERANCE + OR - 10%)	4399.000
6	GIRLS ROMPER (Style No CT8-7163987) MADE OF 100% COTTON DENIM FABRIC GSM 62 (TOLERANCE + OR - 10%)	5700.000

GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

9	Case No.:22/22/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	Approved
	HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and Committee decided to <b>ratify</b> the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.				

10	Case No.:18/22/84-ALC3/2016	Party Name:RADIANT EXPORTS	Meet No/Date:1/84-ALC3/2018 12.04.2018	Status: Deferred
	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments and firm had submitted the consumption calculation, CAD, measurement chart and sketch export product. Committee decided to examine the document submitted by the firm. The case stands deferred for re-listing on 10.05.2018.				

11	Case No.:26/22/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:1/84-ALC3/2018 12.04.2018	Status: Deferred
	HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to ask the firm to forward copy of the CAD of the export product for work out the wastage. The case stands				

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deferred for re-listing on 10.05.2018.

	<b>Case No.:10/22/84-ALC3/2016</b>	Party Name:RICHA & CO	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
12	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and Committee decided to <b>ratify</b> the norms for the above advance authorisation as applied for as per CAD for Style No.1P4802 and . GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.				

	<b>Case No.:15/1/84-ALC3/2017</b>	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,( FORMERLY	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
13	HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm given personal hearing in meeting N. 26/AM18/84 dated 28.03.2018, who explained the manufacturing process. Representative above firm explained that one piece is wasted every 10 piece due to printed fabric used by the firm as per the buyer's requirement. Accordingly, Committee decided to ratify the norms for the above advance authorization allowing the wastage of 10%. RA concerned may take further necessary actions subject compliance of other usual conditions.				

	<b>Case No.:2/3/84-ALC3/2017</b>	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
14	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

	<b>Case No.:1/1/84-ALC3/2018</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
15	HQ File :01/84/050/00001/AM19/	RLA File :07/24/040/00358/AM17/	Lic.No/Date:0710111061 02.02.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to <b>ratify</b> the norms for the above advance authorisation as applied for as per CAD for Style No.SY1092 and . GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.				

16	<b>Case No.:7/3/84-ALC3/2017</b>	Party Name:LAHOTI	Meet No/Date:1/84-	<b>Status:</b>
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	OVERSEAS LTD.	ALC3/2018 12.04.2018	Deferred
HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to clarify how the export product is 9 times higher than the inputs and allowed personal hearing to firm. The case stands deferred for re-listing on 10.05.2018.

Case No.:11/10/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:1/84- ALC3/2018 12.04.2018	Approved
HQ File :01/84/050/00114/AM18/	RLA File :05/24/040/00638/AM17/	Lic.No/Date:0510402032 21.03.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and Committee decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for Style No. 12369. GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:14/3/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,( FORMERLY	Meet No/Date:1/84- ALC3/2018 12.04.2018	Approved
HQ File :01/84/050/00019/AM18/	RLA File :05/24/040/00669/AM17/	Lic.No/Date:0510402175 06.04.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm given personal hearing in Meeting No. 26/AM18/84 dated 28.03.2018, who explained the manufacturing process. Representative above firm explained that one piece is wasted every 10 piece due to printed fabric used by the firm as per the buyer's requirement. Accordingly, Committee decided to ratify the norms for the above advance authorization allowing the wastage of 10%.

RA concerned may take further necessary actions subject compliance of other usual conditions.

Case No.:1/25/84-ALC3/2017	Party Name:JNG FOOTWEAR (INDIA)	Meet No/Date:1/84- ALC3/2018 12.04.2018	Status: Deferred
HQ File :01/84/050/00353/AM18/	RLA File :05/23/040/00087/AM18/	Lic.No/Date:0510403012 02.06.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.

Case No.:20/11/84-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:1/84- ALC3/2018 12.04.2018	Approved
HQ File :01/84/050/00139/AM18/	RLA File :32/24/040/00009/AM18/	Lic.No/Date:3210078215 04.07.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and

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Committee decided to ratify the norms for the above advance authorisation as under :

S.No.	Export Item	Import Item	Quantity Recommended
1	Polyester made-ups pillow case	100 PCT POLYESTER Woven Fabric 600 Dx 600D Plus 78T PA Coating 59 to 61Inch GSM 225	1.07 Sq Mter per Piece

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:17/11/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:1/84-ALC3/2018 12.04.2018	Status: Deferred
HQ File :01/84/050/00136/AM18/	RLA File :05/24/040/00162/AM18/	Lic.No/Date:0510403360 07.07.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments and firm had submitted the consumption calculation, CAD, measurement chart and sketch export product. Committee decided to examine the document submitted by the firm. The case stands deferred for re-listing on 10.05.2018.

Case No.:16/11/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS (P) LTD	Meet No/Date:1/84-ALC3/2018 12.04.2018	Approved
HQ File :01/84/050/00135/AM18/	RLA File :05/24/040/00174/AM18/	Lic.No/Date:0510403417 18.07.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and Committee decided to **ratify** the norms for the above advance authorisation as applied for under :

Sl. No.	Export Item Name.	Import Item Name.	Qty approved
1	INFANT DRESS MADE OF 100% POLYESTER VELVET WOVEN FABRIC - GSM 200 +/- 10% AND 100% POLYESTER KNITTED MESH FABRIC OF GSM 40 +/- 10% WITH LINING OF 100% COTTON WOVEN FABRIC OF GSM 85 +/- 10% (STYLE NO. 157334)	FABRIC 100% POLYESTER VELVET WOVEN FABRIC OF GSM 200 +/- 10%	0.4241 SQ. Mtr per piece
2	GIRLS DRESS MADE OF 100% POLYESTER VELVET WOVEN FABRIC - GSM 200 +/- 10% AND 100% POLYESTER KNITTED MESH FABRIC OF GSM 40 +/- 10% WITH LINING OF 100% COTTON WOVEN FABRIC OF GSM 85 +/- 10% (STYLE NO. 157334)	FABRIC 100% POLYESTER VELVET WOVEN FABRIC OF GSM 200 +/- 10%	0.59 SQ. Mtr per piece



GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

23	<b>Case No.:</b> 15/11/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Approved</b>
	HQ File :01/84/050/00134/AM18/	RLA File :05/24/040/00182/AM18/	Lic.No/Date:0510403457 20.07.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and Committee decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for Style No.921338. GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

24	<b>Case No.:</b> 12/11/84-ALC3/2017	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00131/AM18/	RLA File :35/24/040/00013/AM18/	Lic.No/Date:3510045206 25.07.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that Regional Textile Commissioner, Coimbatore was requested to conduct the detail study and to submit the report indicating justification and recommendation for inputs in respect of above AA. RA received email from unit regarding non-import of any raw material in r/o of AA. Subsequently, RO Coimbatore has requested the unit to inform immediately on receipt of report to conduct the study.

The case stands deferred for re-listing on 10.05.2018.

25	<b>Case No.:</b> 11/11/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00130/AM18/	RLA File :02/24/040/00078/AM18/	Lic.No/Date:0210207776 01.08.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and Committee decided to allow the personal hearing to firm with request to furnish the sample export product and requirement of inputs. The case stands deferred for re-listing on 10.05.2018.

26	<b>Case No.:</b> 13/13/84-ALC3/2017	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
	HQ File :01/84/050/00163/AM18/	RLA File :05/24/040/00191/AM18/	Lic.No/Date:0510403553 01.08.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and Committee decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for export product as under :

Sl. No.	Export Item	Qty (in number)
1	GIRLS TOP (made from 100% Polyester Knitted Sequin Embroidery on	10300.000

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	Mesh Fabric, GSM = 177 +/- 10%) STYLE # SEQUIN TOP	
2	GIRLS SHORT (made from 100% Polyester Knitted Sequin Embroidery on Mesh Fabric, GSM = 177 +/- 10%) STYLE # SEQUIN SHORT	9810.000
3	GIRLS SKIRT (made from 100% Polyester Knitted Sequin Embroidery on Mesh Fabric, GSM = 312 +/- 10%) STYLE # OG - 112	4260.000
4	GIRLS JACKET (made from 100% Polyester Knitted fabric with Sequin Embroidery, GSM = 378 +/- 10%) STYLE # OG - 105	3370.000
5	BABIES DRESS (made from 55% Nylon 15% Lurex 30% Cotton Knitted Fabric, GSM = 100 +/- 3%) STYLE # BERRY LACE DRESS	1410.000
6	GIRLS DRESS (made from 55% Nylon 15% Lurex 30% Cotton Knitted Fabric, GSM = 100 +/- 3%) STYLE # BERRY LACE DRESS	3780.000
7	GIRLS DRESS (made from 89% Nylon 6% Metallic 5% Spandex Knitted Fabric, GSM = 211 +/- 10%) Style No.: H-807 301	2800.000
8	GIRLS JUMP SUITS (made from 89% Nylon 6% Metallic 5% Spandex Knitted Fabric, GSM = 211 +/- 10%) Style No.: H-808 307	2944.000
9	GIRLS PLAY SUIT (made from 95% Polyester 5% Spandex Knitted Crushed Velvet Solid Fabric, GSM = 295 +/- 10%) Style no.: OG-03	3780.000
10	Girls Top (made from 100% Polyester Knitted Sequins Embroidery on Mesh Fabric, GSM = 214 +/- 10% (Imported) with 100% Polyester Woven Lining Fabric (Indigenous) Style no. = 1794G	3958.000
11	Girls Skirt (made from 100% Polyester Knitted Sequins Embroidery on Mesh Fabric, GSM = 100 +/- 10% (Imported) with 100% Polyester Woven Lining Fabric (Indigenous) Style no. = 1794G	1862.000
12	Girls Skirt (made from 100% Polyester Knitted Sequins Embroidery on Mesh Fabric, GSM = 120 +/- 10% (Imported) with 100% Polyester Woven Lining Fabric (Indigenous) Style no. = 1794G	2096.000
13	Girls Skirt (made from 100% Polyester Knitted Sequins Embroidery on Mesh Fabric, GSM = 315 +/- 10% (Imported) with 100% Cotton Woven Lining Fabric (Indigenous) Style no. = PH806-197	1040.000
14	Girls Jacket (made from 100% Polyester Sequins Embroidery Knitted Fabric, GSM = 320 +/- 10% (Imported) with 100% Cotton Woven Lining Fabric (Indigenous) Style no. = PH810-196	930.000
15	GIRLS DRESS (made from 90% Polyester 10% Spandex Foil Print Knitted Velvet Solid Fabric, GSM = 265 +/- 10%) Style no.: OG-086	4940.000
16	BABIES ROMPER (made of 100% Cotton Woven yarn dyed Fabric, GSM = 144 +/- 10%), Style no.: 7702X	6012.000

GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

27	Case No.: 3/17/84-ALC3/2017	Party Name: AYM SYNTEX LTD.	Meet No/Date: 1/84-ALC3/2018 12.04.2018	Approved
	HQ File :01/84/050/00167/AM18/	RLA File :03/94/040/00375/AM18/	Lic.No/Date: 0310814967 01.08.2017	



**Decision :** Committee considered the case as per agenda alongwith other relevant papers and Committee after taking cue from the Norms fixed in AA No.0310757626 dated 09.01.2013 approved in NC Meeting No. 39/84-ALC3/2013 dated 09.01.2014 decided to **ratify** the norms for the above advance authorisation as under :

S.No.	Export Product	Quantity	Sl. No.	Import Item	Quantity Allowed
1.	Nylon BCF Dyed Cabled Heat Set Yarn	5,00,000Kg	1.	Nylon Chips	5,25,000Kg
			2.	Spin Finish Oil	7500Kg
			3.	Master Batch	17,500Kg

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:10/13/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:1/84-ALC3/2018 12.04.2018	Approved
HQ File :01/84/050/00160/AM18/	RLA File :05/23/040/00184/AM18/	Lic.No/Date:0510403666 11.08.2017	

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and heard representative firm and went through the details submitted in this case. As per CAD/CAM, laymarker and other details provided in this case, the Committee approved the input output norms as applied for. GSM should match in import and export.  
RA may take suitable consequential action subject to other usual condition.

Case No.:5/13/84-ALC3/2017	Party Name:MODA COCKTAIL	Meet No/Date:1/84-ALC3/2018 12.04.2018	Approved
HQ File :01/84/050/00155/AM18/	RLA File :05/24/040/00213/AM18/	Lic.No/Date:0510403696 17.08.2017	

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that firm has furnished the sample and laymarker of the export product. Accordingly, Committee decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for Style No. Reema Jersey Dress. GSM Should match in import and export.  
RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:1/13/84-ALC3/2017	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84-ALC3/2018 12.04.2018	Status: Deferred
HQ File :01/84/050/00151/AM18/	RLA File :35/24/040/00015/AM18/	Lic.No/Date:3510045214 23.08.2017	Defer Date: 10.05.2018

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to remind TC, Mumbai to expedite their comments. In case no comments comments of TC, Mumbai. The case stands deferred for re-listing on 10.05.2018.

31 Case No.:11/17/84-ALC3/2017	Party Name:GLOBAL MODE	Meet No/Date:1/84-	Approved
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	AND ACCESSORIES PVT. LTD.	ALC3/2018 12.04.2018	
HQ File :01/84/050/00175/AM18/	RLA File :05/23/040/00215/AM18/	Lic.No/Date:0510403806 25.08.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and Committee decided to <b>ratify</b> the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.			

	<b>Case No.:23/19/84-ALC3/2017</b>	Party Name:UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
32	HQ File :01/84/050/00236/AM18/	RLA File :05/24/040/00236/AM18/	Lic.No/Date:0510403834 29.08.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

	<b>Case No.:8/17/84-ALC3/2017</b>	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Rejected</b>
33	HQ File :01/84/050/00172/AM18/	RLA File :32/24/040/00018/AM18/	Lic.No/Date:3210078248 08.09.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted firm was requested to furnish the details of wastage and process justification for higher wastage vide letter dated 15.02.2018 and reminder dated 06.03.2018. Since, nor response was received, Committee decided to reject the case with direction to pay the custom duty with applicable interest for EODC. RA concerned to take further necessary action subject to compliance of other usual conditions.				

	<b>Case No.:15/17/84-ALC3/2017</b>	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
34	HQ File :01/84/050/00179/AM18/	RLA File :05/23/040/00228/AM18/	Lic.No/Date:0510403977 08.09.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

	<b>Case No.:7/17/84-ALC3/2017</b>	Party Name:ARVIND LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
35	HQ File :01/84/050/00171/AM18/	RLA File :08/24/040/00165/AM18/	Lic.No/Date:0810140904 12.09.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and as per decision in Meeting No.26/84/AM18 dated 28.03.2018 for the same firm and export-import product.				

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Accordingly. Committee after due deliberation decided to ratify the norms for the above advance authorization allowing the wastage of 10% on import item 1 and as applied for import item No.2&3 however, this should be restricted to 26% of FOB value within the overall CIF value or actual whichever is lesser.

RA concerned to take further necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 33/17/84-ALC3/2017	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
HQ File :01/84/050/00197/AM18/	RLA File :03/95/040/00486/AM18/	Lic.No/Date:0310815786 15.09.2017	


**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as per DIPP comments in AA No. 310818021 dated 26.12.2017 vide F.No.7/40/2018-TSW 03.04.2018 as under :

Sl. No.	Export Item Name.	Qty (in Kg)	Sl. No.	Import Item Name.	Qty (in Kg)
1	NON WOVEN FABRIC MATRIX FABRICS PRODUCTS WEIGHING NOT MORE THAN 25 gm PER Sq. Mtr NET CONTENT IS POLYPROPYLENE 0.800 Kg PER Kg PLASTIC NETTINGS 0.170 Kg PER Kg MASTERBATCH 0.020 Kg PER Kg ADDITIVES 0.010 Kg PER Kg	12000.000	1	POLYPROPYLENE GRANULES	504000.000
2	NON WOVEN FABRIC MATRIX FABRICS PRODUCTS WEIGHING 25 gm TO 70 gm PER Sq. Mtr NET CONTENT IS POLYPROPYLENE 0.800 Kg PER Kg PLASTIC NETTINGS 0.170 Kg PER Kg MASTERBATCH 0.020 Kg PER Kg ADDITIVES 0.010 Kg PER Kg	300000.000	2	PLASTIC NETTINGS IN ROLLS	107100.000
3	NON WOVEN FABRIC MATRIX FABRICS PRODUCTS WEIGHING 71 gm TO 150 gm PER Sq. Mtr. NET CONTENT IS POLYPROPYLENE 0.800 Kg PER Kg PLASTIC NETTINGS 0.170 Kg PER Kg MASTERBATCH 0.020 Kg PER Kg ADDITIVES 0.010 Kg PER Kg	288000.000	3	MASTER BATCH	12000.000
			4	ADDITIVES	6000.000

The R.A. concerned may take necessary action subject to compliance of other usual conditions.

37	<b>Case No.:</b> 44/17/84-ALC3/2017	Party Name:SHAMIMSONS	Meet No/Date:1/84-	<b>Rejected</b>
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	INTERNATIONAL	ALC3/2018 12.04.2018	
HQ File :01/84/050/00208/AM18/	RLA File :06/24/040/00029/AM18/	Lic.No/Date:0610038707 04.10.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted firm was requested to furnish the details of wastage and process justification for higher wastage vide letter dated 15.02.2018 and reminder dated 06.03.2018. Since, no response was received, Committee decided to reject the case with direction to pay the custom duty with applicable interest for EODC. RA concerned to take further necessary action subject to compliance of other usual conditions.			

38	Case No.:45/17/84-ALC3/2017	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	Rejected
	HQ File :01/84/050/00209/AM18/	RLA File :06/24/040/00028/AM18/	Lic.No/Date:0610038706 04.10.2017	
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted firm was requested to furnish the details of wastage and process justification for higher wastage vide letter dated 15.02.2018 and reminder dated 06.03.2018. Since, nor response was received, Committee decided to reject the case with direction to pay the custom duty with applicable interest for EODC. RA concerned to take further necessary action subject to compliance of other usual conditions.			

39	Case No.:29/17/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	Status: Deferred
	HQ File :01/84/050/00193/AM18/	RLA File :05/24/040/00298/AM18/	Lic.No/Date:0510404224 09.10.2017	Defer Date: 10.05.2018
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and Committee decided to allow personal hearing to firm with request to bring CAD, sketch and sample export product. The case stands deferred for re-listing on 10.05.2018.			

40	Case No.:18/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	Status: Deferred
	HQ File :01/84/050/00182/AM18/	RLA File :08/24/040/00186/AM18/	Lic.No/Date:0810141117 10.10.2017	Defer Date: 10.05.2018
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.			

41	Case No.:25/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	Status: Deferred
	HQ File :01/84/050/00189/AM18/	RLA File :08/24/040/00183/AM18/	Lic.No/Date:0810141116 10.10.2017	Defer Date: 10.05.2018
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments			

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and defer the case. The case stands deferred for re-listing on 10.05.2018.

42	<b>Case No.:48/17/84-ALC3/2017</b>	Party Name:G.R.CORPORATION	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
	HQ File :01/84/050/00212/AM18/	RLA File :06/24/040/00030/AM18/	Lic.No/Date:0610038710 12.10.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and Committee decided to <b>ratify</b> the norms for the above advance authorisation as applied for. The content of imported Spandex/Lycra shall be 49020.00 Kg in export after exclusion of 2% wastage. RA concerned to take further necessary action subject to compliance of other usual conditions				

43	<b>Case No.:29/25/84-ALC3/2017</b>	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00381/AM18/	RLA File :05/24/040/00314/AM18/	Lic.No/Date:0510404311 16.10.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and Committee decided to allow personal hearing to firm with request to bring CAD, sketch and sample export product. The case stands deferred for re-listing on 10.05.2018.				

44	<b>Case No.:40/17/84-ALC3/2017</b>	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
	HQ File :01/84/050/00204/AM18/	RLA File :02/24/040/00112/AM18/	Lic.No/Date:0210207900 18.10.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and reply submitted by the firm. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.				

45	<b>Case No.:1/19/84-ALC3/2017</b>	Party Name:PALA DECOR PVT. LTD	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00214/AM18/	RLA File :05/24/040/00332/AM18/	Lic.No/Date:0510404407 30.10.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from CLA, Delhi. Committee decided to again ask CLA, Delhi to forward three set of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 10.05.2018.				

46	<b>Case No.:28/17/84-ALC3/2017</b>	Party Name:CONCEPT CLOTHING	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
	HQ File :01/84/050/00192/AM18/	RLA File :05/23/040/00292/AM18/	Lic.No/Date:0510404484 02.11.2017	

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm appeared for personal hearing alongwith the sample export product, CAD and wastage calculations. Accordingly, Committee decided to **ratify** the norms for the above advance authorisation as applied for as per CAD. GSM Should match in import and export.  
RA concerned to take further necessary action subject to compliance of other usual conditions.

47	<b>Case No.:</b> 22/19/84-ALC3/2017	Party Name:OXFORD APPARELS,	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00235/AM18/	RLA File :32/24/040/00031/AM18/	Lic.No/Date:3210078294 09.11.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith the other relevant pares and noted that firm was asked to furnish the CAD of the export product. Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 10.05.2018.

48	<b>Case No.:</b> 3/21/84-ALC3/2017	Party Name:ASHIM KAR & INDUSTRIES PVT. LTD.,	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00240/AM18/	RLA File :02/24/040/00127/AM18/	Lic.No/Date:0210207964 09.11.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.

49	<b>Case No.:</b> 9/19/84-ALC3/2017	Party Name:LAVIOSA INDIA PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00222/AM18/	RLA File :08/24/040/00237/AM18/	Lic.No/Date:0810141299 10.11.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.

50	<b>Case No.:</b> 11/19/84-ALC3/2017	Party Name:S.K. EXPORTS	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00224/AM18/	RLA File :06/24/040/00037/AM18/	Lic.No/Date:0610038737 14.11.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for further examination. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.

51	<b>Case No.:</b> 13/19/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
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HQ File :01/84/050/00226/AM18/	RLA File :05/24/040/00350/AM18/	Lic.No/Date:0510404607 15.11.2017	Defer Date: 10.05.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been requested to furnish the Style No. for the export products. Committee decided to await their reply and defer the case. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:4/21/84-ALC3/2017</b>	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Approved</b>
HQ File :01/84/050/00241/AM18/	RLA File :05/23/040/00311/AM18/	Lic.No/Date:0510404628 16.11.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide their F.No.7/39/2018-TSW dated 23.03.2018 stating that firm has asked for a wastage of 3% in HPPE, 8 % wastage in E-Glass Filament and 8 % wastage in white polyester. However, a wastage of 2 %, 4 % and 4 % respectively for the above 3 raw material have been recommended. Accordingly, the followings norms as under are approved are as under :

Item of Export	Quantity (Kgs)	Item of Import	Quantity (Kgs)
HPT Flex (HPPE Polyester yarn- TTP019	11500.00	1. HPPE-UHMWPE/ HDPE YARN 400D (Other than Nylon)	6316.572
		2. E Glass Filament	3109.6
		3. White Polyester	2418.57

RA concerned to take further necessary action subject to compliance of other usual conditions.

<b>Case No.:51/21/84-ALC3/2017</b>	Party Name:ASHAPURA INTERNATIONAL LIMITED,	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status: Deferred</b>
HQ File :01/84/050/00288/AM18/	RLA File :03/94/040/00597/AM18/	Lic.No/Date:0310817119 16.11.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:58/21/84-ALC3/2017</b>	Party Name:LUCKY INTERNATIONAL	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status: Deferred</b>
HQ File :01/84/050/00295/AM18/	RLA File :03/95/040/00659/AM18/	Lic.No/Date:0310817122 17.11.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:52/21/84-ALC3/2017</b>	Party Name:AYM SYNTEX LTD.	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Approved</b>
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HQ File :01/84/050/00289/AM18/	RLA File :03/94/040/00646/AM18/	Lic.No/Date:0310817136 20.11.2017	
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and Committee after taking cue from the Norms fixed in AA No.031079330 dated 17.10.2014 approved in NC Meeting No. 36/84-ALC3/2013 dated 08.01.2015 decided to **ratify** the norms for the above advance authorisation applied for as under:

S. No.	Export Product	Quantity	Sl. No.	Import Item	Quantity Allowed
1.	Dyed Nylon Textured Synthetic Filament Yard (Dope Dyed)	5,00,000Kg	1.	Nylon Chips	5,05,000Kg

RA concerned to take further necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 26/21/84-ALC3/2017	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
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56	HQ File :01/84/050/00263/AM18/	RLA File :02/24/040/00136/AM18/	Lic.No/Date:0210208012 28.11.2017	Defer Date: 10.05.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the details of wastage matching import and export for examination of the case. Committee decided to send a reminder to the firm and defer the case. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:</b> 49/21/84-ALC3/2017	Party Name:AYM SYNTEX LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
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HQ File :01/84/050/00286/AM18/	RLA File :03/94/040/00684/AM18/	Lic.No/Date:0310817423 29.11.2017	
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and Committee after taking cue from the Norms fixed in AA No.0310583744 dated 15.07.2010 approved in NC Meeting No. 22/84-ALC3/2010 dated 26.08.2010 decided to **ratify** the norms for the above advance authorisation applied for as under:-

S. No.	Export Product	Quantity	Sl. No.	Import Item	Quantity Allowed
1.	Dyed Nylon Textured Synthetic Filament Yard (Dope Dyed)	4,20,000Kg	1.	Nylon Drawn Textured Yarn Raw White	4,41,000Kg
			2.	Zetesal NR	8400Kg
			3.	Dyed Metallised Dyes (100% Strength)	8400Kg

RA concerned to take further necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 50/21/84-ALC3/2017	Party Name:AYM SYNTEX LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
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58	HQ File	RLA File	Lic.No/Date:0310817425	Defer Date:
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:01/84/050/00287/AM18/	:03/94/040/00683/AM18/	29.11.2017	10.05.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the details of wastage matching import and export for examination of the case. Committee decided to send a reminder to the firm and defer the case. The case stands deferred for re-listing on 10.05.2018.

59	<b>Case No.:15/21/84-ALC3/2017</b>	Party Name:SITTARA WORKZ	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00252/AM18/	RLA File :02/24/040/00142/AM18/	Lic.No/Date:0210208033 06.12.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.				

60	<b>Case No.:13/21/84-ALC3/2017</b>	Party Name:R N R INTERNATIONAL	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00250/AM18/	RLA File :05/24/040/00393/AM18/	Lic.No/Date:0510404790 08.12.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.				

61	<b>Case No.:48/21/84-ALC3/2017</b>	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00285/AM18/	RLA File :03/94/040/00720/AM18/	Lic.No/Date:0310817644 08.12.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.				

62	<b>Case No.:6/21/84-ALC3/2017</b>	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
	HQ File :01/84/050/00243/AM18/	RLA File :05/23/040/00349/AM18/	Lic.No/Date:0510404841 11.12.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide their F.No.7/39/2018-TSW dated 23.03.2018 stating that firm has asked for a wastage of 4% in Aramid Staple, 4 % wastage in E-Glass Yarn, 6 % wastage in white polyester and 6% wastage in Black Polyester However, a wastage of 4 %, 3 % and 4 % respectively & 4 % wastage have for the above 4 raw material have been recommended. Accordingly, the followings norms as under are approved:				
<b>Item of Export</b>		<b>Quantity (Kg)</b>	<b>Item of Import</b>	<b>Quantity (Kgs)</b>

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HPT ARACORE E-57 (Para Aramid Yarn)	2300.00	1. Aramid Staple(100% Para Aramid Fibre)	932.88
		2. E Glass Yarn	497.49
		3. White Polyester	263.12
		4. Black Polyester	693.68

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:2/19/84-ALC3/2017	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:1/84-ALC3/2018 12.04.2018	Status: Deferred
HQ File :01/84/050/00215/AM18/	RLA File :03/94/040/00722/AM18/	Lic.No/Date:0310817721 12.12.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above AA has been referred to TC, Noida for comments. The case stands deferred for re-listing on 10.05.2018.			

Case No.:59/21/84-ALC3/2017	Party Name:FIBCORP POLYWEAVE PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	Approved
HQ File :01/84/050/00296/AM18/	RLA File :13/24/040/00040/AM18/	Lic.No/Date:1310048811 14.12.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers decided to <b>ratify</b> the norms for the above advance authorisations taking into SION H-97 & amendment thereto dated 09.08.2012 and SION H-240 as under:			
<b>Export Item:</b> Flexible Intermediate Bulk Containers <b>Quantity:</b> - 100.000MT  <b>Import Item:</b> PP Woven Fabric <b>Quantity:</b> - 102.000MT  RA concerned may take further necessary action subject to compliance of other usual conditions.			

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Case No.:47/21/84-ALC3/2017	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	Approved	
HQ File :01/84/050/00284/AM18/	RLA File :30/24/040/00034/AM18/	Lic.No/Date:3010104187 18.12.2017		
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to <b>ratify</b> the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed

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1.	Acrylic Nylon Blended Dyed Yarn (Under Worsted System) (1.11Kg/Kg content in export product)	750000Kgs	Acrylic Fibre 1-7 D	832500 Kgs
			Cationic Dyes 100% Strength	15000 Kgs
			Chemicals (Retarder/Leveling Agent, Softener (Cationic/Bulky/Silicon), Anti-static Agent Textile Auxiliaries	37500 Kgs
			Metal Complex Dyes 100% Strength	1500 Kgs

The R.A. concerned may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 54/21/84-ALC3/2017	<b>Party Name:</b> TECHFAB (INDIA) INDUSTRIES LTD	<b>Meet No/Date:</b> 1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00291/AM18/	RLA File :03/95/040/00762/AM18/	Lic.No/Date:0310817853 18.12.2017	Defer Date: 10.05.2018

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP has sought information vide their letter dated 08.03.2018 as under :

- Stagewise wastage of raw material in manufacturing process clearly indicating process of chemical inputs (both imported & indigenous).
- Productin of export item vis-à-vis consumption of raw materials (both imported & indigenous) duly certified by chartered Accountant for the last here years.

Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:</b> 38/21/84-ALC3/2017	<b>Party Name:</b> JPM EXPORTS PRIVATE LIMITED	<b>Meet No/Date:</b> 1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00275/AM18/	RLA File :02/24/040/00151/AM18/	Lic.No/Date:0210208067 20.12.2017	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm and ask the representative firms to appear discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:</b> 2/21/84-ALC3/2017	<b>Party Name:</b> K H EXPORTS INDIA PRIVATE LIMITED,	<b>Meet No/Date:</b> 1/84-ALC3/2018 12.04.2018	<b>Approved</b>
HQ File :01/84/050/00239/AM18/	RLA File :04/24/040/00184/AM18/	Lic.No/Date:0410163828 21.12.2017	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to **ratify** the Advance Authorization as per DIPP comments F.No.7/12/2017-TSW dated 05.04.2018 as detailed below:-

**EXPORT MADE ITEM NO. 1:- "Cow Leather Belts"**

STYLE	QTY
28668	1,627
21488	795
28634	400
55168	3,253
55179	2,754
55229	2,057
56822B	835
57030	2,313
58636	500
64079	500
64085	500
64089	757
64099	3,073
64773	640
87091	2,355
F12026	5,969
F12027	3,367
F12153	5,081
F12189	2,421
F55157	49,820
F55158	20,725
F55434	8,176
F64824	2,167
F64840	31,289
F64842	9,018
F65185	4,598
F65186	1,645
F65245	1,000
27099	9,507
27292	2,831
27293	1,059
<b>TOTAL</b>	<b>181,032</b>

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	Sq.foot	201784
6	BUCKLE (METAL FITTINGS)	Number	Net to Net
7	BEMIS TPU ADHESIVE FILM (ADHESIVES)	Meter	6653
8	1.5MM BONDED LEATHER BOARD (CHAMAR CHARME)	Sq. Meter	11194
9	0.6MM NON WOVEN LINING WITHOUT ADHESIVE (NON WOVEN LINING MATERIAL)	Yard	3544
10	210D NYLON (REINFORCEMENT)	Yard	351

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	MATERIAL)		
11	LEATHER AUXILIARY (POLISHES/EDGE STAINS)	K.G	1416
12	PRIMER / POLISHES / EDGE PAINT (DA550 / UA400H / DAH630)	K.G	1210
13	6 GM SILICA GEL (PACKING MATERIAL)	Number	As Per Packing Policy
14	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIALS)	Number	As Per Packing Policy
15	PACKING GIFT BOX (PACKING MATERIALS)	Number	As Per Packing Policy
16	PACKING INSERT BOX (PACKING MATERIALS)	Number	As Per Packing Policy

**EXPORT MADE ITEM NO. 2:- "COW LEATHER BELTS COMBINATION WITH PVC MATERIALS"**

STYLE	QTY
64077	5,091
64084	1,364
F22540	8,005
F56160	1,950
F64825	1,751
F64839	26,658
31114	2,318
<b>TOTAL</b>	<b>47,137</b>

S.No.	Import Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	Sq. Foot	9439
2	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS NO SCRIP - 50/50 TC BLEND PLAIN WEAVE)-Width 54"	Meter	349
3	OUTER LINING (BELT VERTICLE 12CM LW PVC REPS PEBBLE EMBSS - POLY/CTN NON BRUSH TWILL)- Width 54"	Meter	2305
4	OUTER LINING (45.7CM SLG CAMO ORIG PEBBLE EMB PVC-600D CANVAS)- Width 54"	Meter	131
5	OUTER LINING (SOFTER 1.15MM 10.6CM SIG C LUXE PEBBLE PVC - POLY/CTN NON-BRUSH TWILL)-Width 54"	Meter	250
6	BUCKLE (METAL FITTINGS)	Number	Net to Net
7	BEMIS TPU ADHESIVE FILM (ADHESIVES)	Meter	2477

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8	1.5MM BONDED LEATHER BOARD (CHAMAR CHARME)	Sq. Meter	3140
11	LEATHER AUXILIARY (POLISHES / EDGE STAIN)	K.G	358
12	PRIMER / POLISHES / EDGE PAINT (DA550 / UA400H / DAH630)	K.G	291
13	6 GM SILICA GEL (PACKING MATERIAL)	Number	As Per Packing Policy
14	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	Number	As Per Packing Policy
15	PACKING GIFT BOX (PACKING MATERIAL)	Number	As Per Packing Policy
16	PACKING INSERT BOX (PACKING MATERIAL)	Number	As Per Packing Policy

The RA concerned may take further necessary action subject to compliance of other usual conditions.

69	Case No.:28/21/84-ALC3/2017	Party Name:MADE BY INDIA	Meet No/Date:1/84-ALC3/2018 12.04.2018	Status: Deferred
	HQ File :01/84/050/00265/AM18/	RLA File :05/24/040/00438/AM18/	Lic.No/Date:0510405033 21.12.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Noida for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

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Case No.:56/21/84-ALC3/2017	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	Approved		
HQ File :01/84/050/00293/AM18/	RLA File :03/95/040/00773/AM18/	Lic.No/Date:0310818021 26.12.2017			
<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/40/2018-TSW 03.04.2018 as under :					
Sl. No.	Export Item Name.	Qty (in Kg)	Sl. No.	Import Item Name.	Qty (in Kg)
1	NON WOVEN FABRIC MATRIX FABRICS PRODUCTS WEIGHING NOT MORE THAN 25 gm PER Sq. Mtr NET CONTENT IS POLYPROPYLENE 0.800 Kg PER Kg PLASTIC NETTINGS 0.170 Kg PER Kg MASTERBATCH 0.020 Kg PER Kg ADDITIVES 0.010	24000.000	1	POLYPROPYLENE GRANULES	1008000.000



	Kg PER Kg				
2	NON WOVEN FABRIC MATRIX FABRICS PRODUCTS WEIGHING 25 gm TO 70 gm PER Sq. Mtr NET CONTENT IS POLYPROPYLENE 0.800 Kg PER Kg PLASTIC NETTINGS 0.170 Kg PER Kg MASTERBATCH 0.020 Kg PER Kg ADDITIVES 0.010 Kg PER Kg	600000.000	2	PLASTIC NETTINGS IN ROLLS	214200.000
3	NON WOVEN FABRIC MATRIX FABRICS PRODUCTS WEIGHING 71 gm TO 150 gm PER Sq. Mtr. NET CONTENT IS POLYPROPYLENE 0.800 Kg PER Kg PLASTIC NETTINGS 0.170 Kg PER Kg MASTERBATCH 0.020 Kg PER Kg ADDITIVES 0.010 Kg PER Kg	576000.000	3	MASTER BATCH	24000.000
			4	ADDITIVES	12000.000

The RA concerned may take further necessary action subject to compliance of other usual conditions.

71	<b>Case No.:</b> 46/21/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00283/AM18/	RLA File :02/24/040/00157/AM18/	Lic.No/Date:0210208087 27.12.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and Committee decided to allow the personal hearing to firm with request to furnish the CAD, sample export product and details of requirement of inputs. The case stands deferred for re-listing on 10.05.2018.				

72	<b>Case No.:</b> 29/21/84-ALC3/2017	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00266/AM18/	RLA File :05/24/040/00470/AM18/	Lic.No/Date:0510405133 28.12.2017	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and Committee decided to the case next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.				

73	<b>Case No.:</b> 15/25/84-ALC3/2017	Party Name:HRITIK EXIM	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
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HQ File :01/84/050/00367/AM18/	RLA File :26/24/040/00032/AM18/	Lic.No/Date:2610012826 29.12.2017	Defer Date: 10.05.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and Committee decided to allow the personal hearing to firm with request to furnish the sample export product and requirement of inputs. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:25/21/84-ALC3/2017</b>	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status: Deferred</b>
74 HQ File :01/84/050/00262/AM18/	RLA File :02/24/040/00153/AM18/	Lic.No/Date:0210208094 01.01.2018	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:35/21/84-ALC3/2017</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status: Deferred</b>
75 HQ File :01/84/050/00272/AM18/	RLA File :05/24/040/00482/AM18/	Lic.No/Date:0510405182 01.01.2018	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:37/21/84-ALC3/2017</b>	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status: Deferred</b>
76 HQ File :01/84/050/00274/AM18/	RLA File :05/24/040/00489/AM18/	Lic.No/Date:0510405216 03.01.2018	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:19/25/84-ALC3/2017</b>	Party Name:STRAWBERRY STUDIO EXPORTS PVT LTD	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status: Deferred</b>
77 HQ File :01/84/050/00371/AM18/	RLA File :05/24/040/00542/AM18/	Lic.No/Date:0510405481 31.01.2018	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:20/25/84-ALC3/2017</b>	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status: Deferred</b>
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HQ File :01/84/050/00372/AM18/	RLA File :05/24/040/00520/AM18/	Lic.No/Date:0510405479 31.01.2018	Defer Date: 10.05.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:</b> 6/25/84-ALC3/2017	Party Name:JAGGA FOOTWEAR (P) LTD.	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
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79 HQ File :01/84/050/00358/AM18/	RLA File :05/23/040/00434/AM18/	Lic.No/Date:0510405512 02.02.2018	Defer Date: 10.05.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:</b> 10/25/84-ALC3/2017	Party Name:REAL KNIT FASHION	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
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80 HQ File :01/84/050/00362/AM18/	RLA File :32/24/040/00046/AM18/	Lic.No/Date:3210078387 02.02.2018	Defer Date: 10.05.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.

<b>Case No.:</b> 7/25/84-ALC3/2017	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
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HQ File :01/84/050/00359/AM18/	RLA File :05/23/040/00413/AM18/	Lic.No/Date:0510405540 06.02.2018	
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide their F.No.7/39/2018-TSW dated 23.03.2018 in AA No. 0510404628 dated 16.11.2017 as under :

Item of Export	Quantity (in Kg)	Item of Import	Quantity (Kgs)
HPT Flex (HPEE Polyester yarn- TTP019	20000.00	1. HPPE-UHMWPE/ HDPE YARN 400D (Other than Nylon)	10985.34kg
		2. E Glass Filament	5408.00
		3. White Polyester	4206.21

RA concerned to take further necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 8/25/84-ALC3/2017	Party Name:BASANT INDIA INC	Meet No/Date:1/84- ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
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82 HQ File :01/84/050/00360/AM18/	RLA File :05/23/040/00436/AM18/	Lic.No/Date:0510405542 06.02.2018	Defer Date: 10.05.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted

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that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.

83	<b>Case No.:2/1/84-ALC3/2018</b>	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00002/AM19/	RLA File :03/94/040/00899/AM18/	Lic.No/Date:0310818933 06.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 10.05.2018.				

84	<b>Case No.:17/25/84-ALC3/2017</b>	Party Name:RADNIK EXPORTS	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Approved</b>
	HQ File :01/84/050/00369/AM18/	RLA File :05/24/040/00561/AM18/	Lic.No/Date:0510405571 07.02.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers. Accordingly, Committee decided to <b>ratify</b> the norms for the above advance authorisation as applied for as per CAD (Style #L1CARRDRS). GSM Should match in import and export. RA concerned to take further necessary action subject to compliance of other usual conditions.				

85	<b>Case No.:18/25/84-ALC3/2017</b>	Party Name: SAI INTERNATIONAL	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00370/AM18/	RLA File :05/24/040/00548/AM18/	Lic.No/Date:0510405557 07.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

86	<b>Case No.:23/25/84-ALC3/2017</b>	Party Name:RICHA & CO	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00375/AM18/	RLA File :05/24/040/00546/AM18/	Lic.No/Date:0510405552 07.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample export product. The case stands deferred for re-listing on 10.05.2018.				

87	<b>Case No.:25/25/84-ALC3/2017</b>	Party Name:R. K. HANDLOOM ACCESSORIES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00377/AM18/	RLA File :05/24/040/00560/AM18/	Lic.No/Date:0510405590 08.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided				

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to ask the firm to furnish the sample export product. The case stands deferred for re-listing on 10.05.2018.

88	<b>Case No.:</b> 30/25/84-ALC3/2017	<b>Party Name:</b> C.L. INTERNATIONAL	<b>Meet No/Date:</b> 1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00382/AM18/	RLA File :05/23/040/00439/AM18/	Lic.No/Date:0510405584 08.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

89	<b>Case No.:</b> 3/25/84-ALC3/2017	<b>Party Name:</b> A.M.VINYL PVT.LTD.,	<b>Meet No/Date:</b> 1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00355/AM18/	RLA File :05/23/040/00357/AM18/	Lic.No/Date:0510405598 09.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

90	<b>Case No.:</b> 4/25/84-ALC3/2017	<b>Party Name:</b> A.M.VINYL PVT.LTD.,	<b>Meet No/Date:</b> 1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00356/AM18/	RLA File :05/23/040/00358/AM18/	Lic.No/Date:0510405599 09.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

91	<b>Case No.:</b> 11/25/84-ALC3/2017	<b>Party Name:</b> BROS INDIA GROUP	<b>Meet No/Date:</b> 1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00363/AM18/	RLA File :10/24/040/00056/AM18/	Lic.No/Date:1010059886 09.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

92	<b>Case No.:</b> 26/25/84-ALC3/2017	<b>Party Name:</b> RADNIK EXPORTS	<b>Meet No/Date:</b> 1/84-ALC3/2018 12.04.2018	<b>Approved</b>
	HQ File :01/84/050/00378/AM18/	RLA File :05/24/040/00566/AM18/	Lic.No/Date:0510405603 09.02.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and reply				



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submitted by the firm. Accordingly, Committee decided to **ratify** the norms for the above advance authorisation as applied for as per CAD (Style #1003746, 1003761). GSM Should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

93	<b>Case No.:16/25/84-ALC3/2017</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00368/AM18/	RLA File :05/23/040/00447/AM18/	Lic.No/Date:0510405617 12.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in next Norms Committee meeting and defer the case. The case stands deferred for re-listing on 10.05.2018.				

94	<b>Case No.:28/25/84-ALC3/2017</b>	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00380/AM18/	RLA File :05/24/040/00565/AM18/	Lic.No/Date:0510405620 12.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in next Norms Committee meeting and defer the case. The case stands deferred for re-listing on 10.05.2018.				

95	<b>Case No.:27/25/84-ALC3/2017</b>	Party Name:MAGNOLIA MARTINIQUE CLOTHING PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00379/AM18/	RLA File :05/24/040/00580/AM18/	Lic.No/Date:0510405640 13.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in next Norms Committee meeting and defer the case. The case stands deferred for re-listing on 10.05.2018.				

96	<b>Case No.:12/25/84-ALC3/2017</b>	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00364/AM18/	RLA File :05/24/040/00583/AM18/	Lic.No/Date:0510405651 16.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in next Norms Committee meeting and defer the case. The case stands deferred for re-listing on 10.05.2018.				

97	<b>Case No.:9/25/84-ALC3/2017</b>	Party Name:PEE AAA IMPEX,	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00361/AM18/	RLA File :32/24/040/00052/AM18/	Lic.No/Date:3210078408 20.02.2018	Defer Date: 10.05.2018



**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in next Norms Committee meeting and defer the case. The case stands deferred for re-listing on 10.05.2018.

98	<b>Case No.:</b> 31/25/84-ALC3/2017	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00383/AM18/	RLA File :10/24/040/00064/AM18/	Lic.No/Date:1010059893 21.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

99	<b>Case No.:</b> 3/1/84-ALC3/2018	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> Case <b>Added</b>
	HQ File :01/84/050/00003/AM19/	RLA File :02/24/040/00180/AM18/	Lic.No/Date:0210208228 21.02.2018	Defer Date:
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.				

100	<b>Case No.:</b> 2/25/84-ALC3/2017	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00354/AM18/	RLA File :32/24/040/00053/AM18/	Lic.No/Date:3210078412 22.02.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in next Norms Committee meeting and defer the case. The case stands deferred for re-listing on 10.05.2018.				

101	<b>Case No.:</b> 4/1/84-ALC3/2018	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00004/AM19/	RLA File :02/24/040/00196/AM18/	Lic.No/Date:0210208261 07.03.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and Committee decided to allow the personal hearing to firm with request to furnish the sample export product and requirement of inputs. The case stands deferred for re-listing on 10.05.2018.				

102	<b>Case No.:</b> 5/1/84-ALC3/2018	Party Name:CHANDRA MUKHI IMPEX LIMITED	Meet No/Date:1/84-ALC3/2018 12.04.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00005/AM19/	RLA File :02/24/040/00200/AM18/	Lic.No/Date:0210208275 15.03.2018	Defer Date: 10.05.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 10.05.2018.

103	Case No.:6/1/84-ALC3/2018	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:1/84- ALC3/2018 12.04.2018	Status: Deferred
	HQ File :01/84/050/00006/AM19/	RLA File :31/83/040/00168/AM18/	Lic.No/Date:3110067006 20.03.2018	Defer Date: 10.05.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in next Norms Committee meeting and defer the case. The case stands deferred for re-listing on 10.05.2018.				

**Minutes of the Meeting No.1/AM19 dated 12.04.2018 actually held on 16.04.2018**

104.

Case No. 01	M/s. Loyal Textile Mills Pvt. Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No. 01/84/050/022/AM12/DES-V RA F.No.05/24/040/00509/AM16
Modification of norms for the Advance Authorisation No. 3510033691 dated 27.04.2011 – enhancement in chemicals allowed by Norms Committee.	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm attended the hearing on in similar case and asked the firm to submit details of raw material linking with wastage claimed for chemical an dyes. Firm's request for revision of consumption of raw material received. NC decided to examine the matter and defer the case. The case stands deferred for re-listing on 10.05.2018.	

105.

Case No.02	M/S Orient Craft Ltd.New Delhi
NC MEETING NO.01/AM-19 DATED 12.04.2018	F.NO.01/84/162/00021/AM-19/DES- V RA F.No. 05/27/039/00027/AM-16
Fixation of norms for annual A/A No.0510397102 dated 30.12.2015 for export Curtain (Window Panel) made out of 100% Linen Woven Fabric GSM 180 (+/-10%) Style No.Curtain (Window Panel) alongwith relevant documents	
<b>Decision :</b> M/S Orient Craft Ltd. vide their letter dated 03.04.2018 has submitted application for fixation of norms for above annual advance authorization. NC decided to examine the matter and defer the case. The case stands deferred for re-listing on 10.05.2018.	

106.

Case No.03	M/s. Orient Craft Ltd.New Delhi
NC Meeting No.01/AM-19 dated 12.04.2018	F.NO.01/84/162/00022/AM-19/DES-V RA F.No. 05/27/039/00027/AM-V
Fixation of norms for annual A/A No.0510397102 dated 30.12.2015 for export of Curtain made out of 100% Linen Woven Fabric GSM 180 (+/-10%) Style No.Shower Curtain 72x72" Shower Curtain	

*V*

*B*

*h*



72x84” .

**Decision :** M/S Orient Craft Ltd. vide their letter dated 03.04.2018 has submitted application for fixation of norms for above annual advance authorization. NC decided to examine the matter and defer the case. The case stands deferred for re-listing on 10.05.2018.

107.

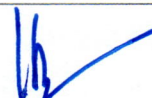
Case No.04	M/s Orient Craft Pvt. Ltd.
NC M.No.01/84 AM-19 dt.12.04.2018	F.No.01/84/162/00023/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Trouser made out of 100% Viscose woven printed fabric, GSM-145 ( + or – 10%) 100% Viscose woven dyed fabric, GSM-145 ( + or – 10%) (STYLE NO. 2319/2319-R1) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/S Orient Craft Ltd. vide their letter dated 09.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

108.

Case No.05	M/s Orient Craft Pvt.Ltd.
NC M.No.01/84 AM-19 dt.12.04.2018	F.No.01/84/162/00024/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Trouser made out of 100% Viscose woven printed fabric, GSM-145 ( + or – 10%) (Style No. 2326) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision :</b> M/S Orient Craft Ltd. vide their letter dated 09.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

109.

Case No.06	M/s Orient Craft Pvt. Ltd.
NC M.No.01/84 AM-19 dt.12.04.2018	F.No.01/84/162/00025/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Trouser made out of 100% Viscose woven printed fabric, GSM-145 ( + or – 10%) 100% Viscose woven dyed fabric, GSM-145 ( + or – 10%) (Style No. 2369/2369-R1) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/S Orient Craft Ltd. vide their letter dated 09.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	





110.

Case No.07	M/s Richa Global Exports Pvt.Ltd.
NC M.No.01/84 AM-19 dt.12.04.2018	F.No.01/84/162/00026/AM19/DES-V
Prior fixation of adhoc norms for export of 1. Girls Blouse of 75% Viscose 25% Nylon velvet dyed woven fabric GSM 160 ( + or – 10%) (Style No. J3871) 2. Girls Dress of 75% Viscose 25% Nylon velvet dyed woven fabric GSM 160 ( + or – 10%) (Style No. J3829) 3. Ladies Blouse of 100% ) Polyester dyed woven fabric GSM 117 ( + or – 10%) (STYLE NO. 469944-473505) 4. Ladies Dress of 70% Cotton 30% Silk Printed woven fabric GSM 41 ( + or – 10%) (Style No. J7342) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision :</b> M/s Richa Global Exports Pvt. Ltd. vide their letter dated 05.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

111.

Case No.08	M/s JPM Exports Pvt.Ltd.
NC M.No.01/84 AM-19 dt.12.04.2018	F.No.01/84/162/00049/AM18/DES-V RA F.No.02/24/040/00006/AM18/
Fixation of norms for AA No.0210207533 dated 18.04.2017	
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm vide their representation dated 09.04.2018 has requested for fixation of norms for the above advance authorization. The case was rejected due to non submission of reply by the firm in Meeting No. 18/84-ALC3/2017 dated 07.12.2017. Firm has submitted the relevant documents for fixation of the Norms. Committee decided to allow the firm personal hearing to firm for finalization of the case alongwith other cases. The case stands deferred to 10.05.2018.	

112.

Case No.09	M/s Richa Global Exports Pvt.Ltd.
NC M.No.01/84 AM-19 dt.12.04.2018	F.No.01/84/162/00027/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Blouse of 100% Cotton un-Bleached Knitted fabric GSM 300 ( + or – 10%) (Style No.459932 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/s Richa Global Exports Pvt. Ltd. vide their letter dated 05.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that sample item does not match with CAD. Committee decided to direct the firm to recheck the CAD and resubmit the correct CAD for examination of the case. The case stands deferred to 26.04.2018.	



